CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.276/MP/2025 along with IA Nos. 15, 29, and 30/2025

: Petition under Section 79 of the Electricity Act, 2003 read with Subject

Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 challenging Notices dated 24.1.2025 issued by Central Transmission Utility of India Limited to Serentica Renewables India 4 Private Limited and seeking directions against revocation of 200 MW connectivity.

Petitioner : Serentica Renewables India 4 Private Limited (SRI4PL)

: Central Transmission Utility of India Limited (CTUIL) Respondent

Date of Hearing : 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, SRI4PL

> Shri Vishrov Mukerjee, Advocate, SRI4PL Ms. Nishtha Kumar, Advocate, SRI4PL Shri Janmali Manikala, Advocate, SRI4PL Shri Shubham Arya, Advocate, CTUIL Ms. Reeha Singh, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL Shri Harshvardhan, Advocate, CTUIL

Ms. Muskan Agarwal, CTUIL Shri Lashit Sharma, CTUIL Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for the hearing, and accordingly, the matter was adjourned. Learned senior counsel for the Petitioner, however, pointed out that in compliance with the direction of the Commission, CTUIL has filed the Progress Review Report of the Petitioner's Wind Power Projects. Learned counsel for the Respondent, CTUIL, confirmed the same and further extended the undertaking given during the course of previous hearings, i.e., not to allot the corresponding connectivity of 200 MW of the Petitioner's Projects to any other entity, till the next date of hearing.

2. The Petition will be listed for hearing on **22.5.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)